

1	2	3	4	5	6
12.	Madhya Pradesh	14172.99	11807.75	113384	125757
13.	Maharashtra	11330.08	10606.35	89776	66668
14.	Manipur	127.70	141.18	1022	784
15.	Meghalaya	149.43	30.01	1195	207
16.	Mizoram	62.95	87.68	504	569
17.	Nagaland	160.16	74.26	1281	470
18.	Orissa	7873.25	7494.88	62986	51033
19.	Punjab	608.36	96.50	7047	1121
20.	Rajasthan	6359.36	4701.44	50875	41756
21.	Sikkim	208.31	163.76	1491	1065
22.	Tamil Nadu	9335.31	14398.41	74205	56885
23.	Tripura	165.86	144.77	1327	1348
24.	Uttar Pradesh	25500.18	17039.77	204003	159073
25.	West Bengal	8697.34	4468.87	69579	34278
26.	A&N Islands	47.17	15.98	377	21
27.	D&N Haveli	25.61	1.19	205	13
28.	Daman & Diu	15.08	9.25	121	62
29.	Lakshadweep	23.65	5.18	189	10
30.	Pondicherry	46.18	25.74	369	36
Total		136834.33	116636.44	1147489	863889

### Central Heating System

3839. SHRI P. NAMGYAL : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government are aware of the new invention by which spy proof buildings and Central heating are two of the possible application of the newly invented concrete mixture that conduct electricity;

(b) whether with the invention of the new technique, other than application for cheap Central Heating System of buildings, the technique can be used for even de-icing of runways and bridges in cold weather at places like in parts of J&K and Himachal Pradesh;

(c) if so, whether the Government propose to buy the technology or enter into collaboration with the inventor namely Ronald Benett of United Kingdom to carry out further research and tests under J&K and Himachal Pradesh conditions to find out lasting solution for heating the hospitals, offices, residential buildings and airport etc. during winter season; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir.

(b) It has been claimed that the new invention has the potential for application in central heating system for buildings and de-icing of runways, bridges, etc. in cold weather places.

(c) and (d) Details currently available about this technology are not sufficient to enable the Government to take a view on buying the technology or entering into collaborative research.

### Farm Houses

3840. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to referred to the answer given to USQs 1790 and 1822 dated December 4, 1996 regarding "Farm Houses in Delhi" and state :

(a) whether the information has since been collected;

- (b) if so, the details thereof;  
 (c) the action taken by the Government thereon; and  
 (d) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF  
 URBAN AFFAIRS AND EMPLOYMENT AND MINISTER

OF STATE IN THE MINISTRY OF PARLIAMENTARY  
 AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c) The details furnished to Lok Sabha are  
 given in the enclosed statement.

(d) Does not arise.

#### Statement

*III Session, 1996 of Eleventh for Sabha Ministry of Urban Affairs & Employment Date of Fulfillment 3.3.1997*

Q. No., Date & Name of M.P.	Subject	Promise Made	How Fulfilled	Reasons for Delay
USQ No. 1822 dt. 4.12.96 by Shri I.D. Swami	FARM HOUSE IN DELHI ASKING FOR :-  (a) Whether any action has been taken by the MCD in the remaining 184 cases of violation of the norms laid down for the construction of farm houses in Delhi under Section 343 and 344 of DMC Act, 1957; and  (b) If not, the reasons therefor ?	(a) to (b)  The information is being collected and will be laid on the table of the Sabha.	(a) to (b)  Yes, Sir. In one case in Najafgarh Zone the farm house has been demolished. In the remaining 183 cases, action has been initiated under sections 343 and 344 of the DMC Act and Building Bye-Laws. These structures will be demolished as per the policy.	The assurance could not be fulfilled during the stipulated period as the information was awaited from M.C.D.
USQ No. 1790 dt. 4.12.96 by Shri S.B. Thorat	FARME HOUSES Asking for:—  (a) the policy regarding construction of Farm houses in Outer Delhi and the number of such farm houses constructed so far.  (b) whether construction in and around farm houses has been declared unauthorised and demolition carried out;  (c) if so, the total number of unauthorised constructions in Outer Delhi area and the actual demolitions carried out ?	(a) to (b)  The information is being collected and will be laid on the Table of the Sabha.	(a) the policy regarding construction of farm houses in Outer Delhi is Annexed. 579 Farm Houses have been construction in outer Delhi.  (b) Yes, Sir. In some cases, non-compoundable deviations have been noticed and action has already been initiated against them under 343 and 344 of the DMC Act, 1957.  (c) 10 Farm Houses in Najafgarh & Narela Zone have been noticed unauthorisedly constructed, out of which one has been demolished in Najafgarh Zone and action in the remaining cases have been initiated as per the DMC Act and Building Bye-laws.	The assurance could not be fulfilled during the stipulated period as the information was awaited from MCD.

### Policy of Farm Houses

Farm houses are allowed in the rural area zone where land use is agricultural green as per MPD-2001. The following norms have been prescribed for construction of dwellings in Farm houses.

1. Size, Coverage & Height of Farm Buildings will be as under .

Sl.	Size of Farm Maximum of dwelling	Maximum No. of dwelling	floor area height of units
a.	1.0 ha and above but less than 2.0 ha	100 sqm	Single storeyed maximum height 6m.
b.	2.0 ha and above	150 sqm.	Single Storeyed maximum height 6m.

- Set back in dwelling houses iron boundary line of the property is required 15 mt.
- Where property abutts on Urban road the dwelling house building should be set back from the centre line of that road by 60mt. where property abutts a villages road the building set back the centre line of that road should be 30mt.
- Approach road should be a shrai-aam of which at least 12' -0" width should be metalled surface (W.B.M.)
- when the approach road serves more than one farm house then the minimum right of way shall be 18.2mt. (60'-0")
- As per policy of the department Right of way (R.O.W.) of the road other than village road shall be 60' -0" and in case of village-road, R.O.W. of the road is maintained as 100' -0" by taking equal widening on either aide of the road. In case where R.O.W. of the road is indicated the same is ensured.
- No dwelling unit should be built within 400mts. of the right of way of any National Highway.
- Basement shall be permitted to the maximum extent of ground floor coverage.
- For various components of farm buildings specifications will be followed as per BBLs for residential buildings.
- Undertaking for handing over of land affected under the R.O.W of road/roads on non-judicial stamp paper of Rs.2/- as per appendix 'H'.
- In case of the net area of land after leaving for R.O.W. becomes less than the minimum required, such area effected under the R.O.W. of road shall be required to be handed over to M.C.D. free of cost before release of sanction;
- In case consolidation work is in progress in the village concerned., then N.O.C. from the consolidation officer for santon of building plan is required to be submitted.
- No objection certification from Delhi Administration that the end is not under acquisition.

### Modernisation of Regional Research Laboratory

3841. SHRI UDDHAB BARMAN : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

- whether the Government are planning to modernise the Regional Laboratory (R.R.L.), Jorhat;
- if so, the details of the scheme; and
- the funds allocated therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c) Yes Sir. It is planned to modernise laboratories in the CSIR including the RRL at Jorhat. The Government has allocated Rs.50 crore to CSIR for the year 1997-98 for modernisation of its laboratories.

### Exploration of Gas

3842. DR. RAMKISHAN KUSMARIA : Will the PRIME MINISTER be pleased to state :

- whether the Government propose to take up fresh areas for exploration of gas in Rajasthan during 1997-98; and
- if so, the details in this regard ?

### HOW TO APPLY

Application for construction of farm house shall consist of following documents :-

- Proof of ownership of land in the form of sale deed Akash Sajra, Zama Bandi, Khaara Girdawari etc.
- Proof of existing structures and completion certification if the proposal is for addition and alterations.
- Undertaking for non-stacking of building material on public property/road in the proforma is given in Appendix 'F'.
- Application on prescribed forms;
- Certificates from supervising agencies.